

ITEM NO.1502  
(FOR JUDGMENT)

COURT NO.16

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 239/2022

(Arising out of impugned final judgment and order dated 24-11-2020 in CRLA No. 460/2006 passed by the High Court Of Kerala At Ernakulam)

SUNILKUMAR

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

( [ HEARD BY HON'BLE AJAY RASTOGI AND HON'BLE C.T. RAVIKUMAR ,JJ. ] )

Date : 22-06-2022 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Raghenth Basant, Adv.  
Ms. Sonakshi Malhan, AOR  
Ms. Roopali Lakhotia, Adv.

For Respondent(s) Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
Mr. Rohith R. Kartha, Adv.

The Court pronounced the following  
J U D G M E N T

Hon'ble Mr. Justice C.T. Ravikumar on behalf of Hon'ble Mr. Justice Ajay Rastogi pronounced the non-reportable judgment of the Bench comprising Hon'ble Mr. Justice Ajay Rastogi and His Lordship.

Leave granted.

The appeal stands disposed of in terms of the signed non-reportable judgment with the following *inter alia* observation:

*"10. At the same time, taking into consideration the overall aspect of the matter and the fact that 23 years have been rolled by this time from the date of incident and also noticing that there are no criminal antecedents against the appellant as indicated in Para 20 of the impugned judgment, while upholding conviction under Section 55(a), consider it appropriate to modify the sentence to simple imprisonment of one year and to pay a fine of Rs. 1,00,000/- (Rupees One Lakh only), in default of payment of fine, to further undergo simple imprisonment of six months."*

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER

[Signed non-reportable judgment is placed on the file]